

Appointment of Chief Vigilance Commissioner

†2987. SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that an officer from the Search Committee constituted for the appointment procedure of Chief Vigilance Commissioner (CVC) itself has been appointed against the said post;

(b) the factual status thereof;

(c) whether an officer of the Search Committee can be an applicant for the post of CVC; and

(d) if any officer has been appointed to the post of CVC, whether Government would reappoint the Chief Vigilance Commissioner after following a transparent procedure for the appointment of said post?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) No, Sir.

(b) Does not arise.

(c) The applications for the post of Central Vigilance Commissioner are invited openly. However, in case, where a member of the Search Committee had applied for the post of Central Vigilance Commissioner, the Search Committee had been reconstituted, by including another member *in lieu*, with due approval of the competent authority.

(d) Does not arise.

Complaints of corruption to Lokpal

2988. SHRI RAVI PRAKASH VERMA: Will the PRIME MINISTER be pleased to state:

(a) the details of cases of corruption reported during 2019 and 2020 till date, State-wise;

(b) the details of the cases of corruption reported in 2018, State-wise;

†Original notice of the question was received in Hindi.

- (c) whether Lokpal Act was passed by Parliament in 2013;
- (d) if so, whether Lokpal has become functional;
- (e) if so, the details thereof along with the details of complaints received by Lokpal till date; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The State-wise data of cases is not maintained centrally. However, as per information provided by the Central Vigilance Commission (CVC), details of numbers of cases received in CVC for advice (First/Second Stage Advice, Reconsideration cases etc.) during the years 2018, 2019 and 2020 are as under:—

Year	No. of cases received
2018	3133
2019	2752
2020 (upto 31.01.2020)	231

Further, as per information provided by the Central Bureau of Investigation (CBI), the details of number of cases registered by CBI under Prevention of Corruption (PC) Act during the years 2018, 2019 and 2020 are as under:—

Year	No. of cases registered under PC Act
2018	460
2019	396
2020 (up to 31.01.2020)	39

(c) and (d) Yes, Sir.

(e) *Vide* the notification dated 16.01.2014, the provisions of the Lokpal and Lokayuktas Act, 2013 have been brought into force w.e.f. 16.01.2014. The Chairperson and eight Members of the Lokpal, have assumed the charge of their offices on 23rd and 27th March, 2019, respectively.

In terms of Section 48 of the Lokpal and Lokayuktas Act, 2013 the Lokpal is required to present annually to the President a report on the work done by it, which is caused to be laid in both the Houses of the Parliament. Since the Lokpal was operationalized at the fag end of March, 2019, no such report has been submitted by the Lokpal.

(f) Does not apply.

Investigation of NGOs by CBI

2989. SHRI MAJEED MEMON:

SHRI NARANBHAI J. RATHWA:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Central Bureau of Investigation (CBI) have registered a case of criminal conspiracy and disobeying law to cause injury to police and killing some innocent people in Thoothukudi in Tamil Nadu in 2018;

(b) whether it is also a fact that CBI is also investigating the active role of some NGOs for spreading rumours and false information and by spending crores for organising protests and demonstrations; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Regular Case RC.6(S)/2018-CBI/SCB/Chennai dated 08.10.2018 u/s. 147, 148, 188, 324, 332, 353, 448, 450, 307, 436, 506(ii) IPC, Sections 3(1) and 4 of TNPPDL Act. Section 3 of Explosive Substances Act, 1908 and 174 Cr.PC has been registered by CBI against persons belonging to 20 Organisations in and around Thoothukudi for investigation into the incident of Police firing leading to the death of 13 persons in connection with the protest conducted by various groups against M/s Sterlite Industries at Tuticorin on 22.05.2018.

Another case, *vide* RC.8(S)/2018-CBI/SCB/Chennai dated 28.11.2018 u/s 120-B r/w 166, 167, 392, 395, 506 (ii) IPC and Sec.34 IPC has also been registered on the orders dated 14.08.2018 of Hon'ble High Court, Chennai (Madurai Bench) against unknown persons and public servants from Police and Revenue department on the complaints received against Police/Officials in respect of occurrences at Tuticorin on 22.05.2018.